

(Interruptions)

MR. SPEAKER : Don't insist like this. I do not understand what will you gain by behaving like this.

[English]

I have to go according to the rules, whatever is made by you. Immediately I responded. If you had not done it, I would have done it. So simple it is.

PROF. MADHU DANDAVATE : Sir, please bear what we say. We have not been able to listen to you. Our contention is when such a damaging report about ONGC them, involving Rs. 6.5 crores of commission comes, it is in the fitness of things that he should *suo motu* made a statement...*(Interruptions)*

[Translation]

MR. SPEAKER : I have agreed to your proposal. What is the point of dispute now ?

[English]

SHRI AMAL DATTA (Diamond Harbour) : It should be made today itself. Even one day is enough for them to alter the records...*(Interruptions)*

MR. SPEAKER : I got it. I immediately contacted because according to rules, I have to ask for facts...

[Translation]

MR. SPEAKER : I don't know what are you going to gain by such insistence. If it serves your purpose, if making an uproar in the House serves any purpose, then you go on behaving like that. But, I will go according to the rules.

(Interruptions)

MR. SPEAKER : So, nothing will come out by creating such uproar. I am not going to be moved by it.

[English]

I have asked them and they will furnish a statement and then we can go ahead...

(Interruptions)

MR. SPEAKER : Yes, that is what is coming. They will come with a *suo motu* statement on Monday morning and then we will discuss.

(Interruptions)

MR. SPEAKER : The statement of Shri P.V. Narasimha Rao will be made at 3 00 P.M. Shri H.K.L. Bhagat.

12.05 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BOARD-CASTING (SHRI H.K.L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 1st August, 1988, will consist of—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Labour Laws (Exemption From Furnishing Returns and Maintaining Registers by Certain Establishments) Bill, 1987.
- (3) Discussion on the Resolutions seeking disapproval of the following Ordinances together with consideration and passing of the Bills in replacement of them—
 - (a) The Arms (Amendment) Ordinance, 1988.
 - (b) The Religious Institutions (Prevention of Misuse) Ordinance, 1988.
- (4) Consideration and passing of the Code of Criminal Procedure (Amendment) Bill, 1988.
- (5) Discussion on the National Housing Policy.
- (6) Discussion and voting on—
 - (a) Demands for Grants for the State of Punjab for 1988-89.
 - (b) Demands for Grants for the State of Tamil Nadu for 1988-89.

- (7) Consideration and passing of the Water (Prevention and Control of Pollution) Amendment Bill, 1988.
- (8) Discussion under Rule 193 on the Statement made by the Minister of Health and Family Welfare regarding incidence of Gastro-Enteritis/Cholera in the Union Territory of Delhi.
- (9) Discussion under Rule 193 on the Atrocities on Harijans and Adivasis.

SHRI BASUDEB ACHARIA (Bankura) : Let him make the statement this evening.

MR. SPEAKER : Even if they make it this evening, we will discuss it on Monday.

(*Interruption*)

PROF. MADHU DANDAVATE (Rajapur) : Sir, when a serious Railway accident takes place, on the same day the Railway Minister makes a statement. Similarly, when such a big case of commission of Rs. 6.5 crore was taken by a middleman in an ONGC deal and when it is brought to light, to set the record straight the Minister should make a statement.

MR. SPEAKER : I will get you the facts. There is no problem. We can discuss it on Monday.

(*Interruptions*)

SHRI AMAL DATTA (Diamond Harbour) : It is one of the allegations in the newspaper that the records have been altered.

[*Translation*]

MR. SPEAKER : Mr. Amal Datta, whatever is there, let the fact come to us.

(*Interruption*)

[*English*]

SHRI BASUDEB ACHARIA : Why can't he make a statement today itself? (*Interruption*)

SHRI AMAL DATTA : Sir, if the Minister does not make a statement today itself, there is a possibility that the Government may alter the records if you give them more time. (*Interruptions*)

[*Translation*]

MR. SPEAKER : It can be done only when the complete facts are available to us.

(*Interruptions*)

[*English*]

SHRI BASUDEB ACHARIA : Let him contradict whatever has appeared in the newspaper.

MR. SPEAKER : All these facts they bring in full.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolpur) : It is our right to give adjournment motion. (*Interruptions*)

PROF. MADHU DANDAVATE : What we say is that when an important event takes place, in order that the Government should not remain under a cloud, they should make a *suo motu* statement today itself.

MR. SPEAKER : I have already done it.

(*Interruptions*)

MR. SPEAKER : Amal Dattaji, I will not bar any discussion. Don't worry.

(*Interruptions*)

MR. SPEAKER : I will allow a discussion.

[*Translation*]

SHRI RAM DHAN (Lalganj) : 'Dharam Chakra Pravartanai' is written just above your chair, Mr. Speaker. Please protect it. (*Interruptions*)

[*English*]

PROF. SAIFUDDIN SOZ (Baramulla) : Sir, the dastardly killing of Shri Syed Modi in Lucknow deserves to be condemned by Lok Sabha through a Resolution. I want the Home Minister to make a statement on this. He was a national hero.

(*Interruptions*)

SHRI K.N. PRADHAN (Bhopal) : I request that the following item may be included in the next week's agenda :

A Central Laboratory was brought to Bhopal in 1984. Laboratory scientists had provided great service in the gas tragedy investigations around the clock.

Scientists' work in regard to the low cost Housing and the work at Sarni and Korba power stations is praiseworthy.

It is learnt that a decision has been taken to transfer this laboratory to BHEL. It will be a great set back to our efforts to develop a science oriental culture.

A proposal for the establishment of a chest institute for the help of the gas victims of Bhopal is under consideration of the Central Government. Any proposal to locate it at Delhi should not be agreed to as Delhi has already a Vallabhoi Chest Institute. The Chest Institute should be established at Bhopal.

[Translation]

SHRI MANKURAM SODI (Bastar) : Sir, I request that the following subject be included in the list of business for the next week.

The incidence of cattle disease has increased in Bastar district of Madhya Pradesh, immediately after the first rainfall and certain poor farmers have lost their fields ploughing cattle. The villages in Kota Tehsil are the worst affected areas where the loss of the cattle in maximum. Besides unmovable property, cattle wealth is the source of their income. A veterinary hospital has been opened in each block. But the posts of doctors in the hospitals at Block headquarters have not be filled. Three-four veterinary hospitals have been opened in the remote areas of the block. But three are no compounders posted there. Therefore, in the absence of compounders the people are not getting the benefit of the medicines, though available there in the hospitals.

Most of the cattle belonging to the small farmers have died. These cattle were purchased under I.R.D. Programmes which are being run with the Central assistance. The Central Government is, therefore urged to issue immediate directions to the State Government to enable them to take action in this regard so that the reasonable amount of the claims may be paid by the Insurance company, and the farmers may buy the

cattle again and utilise them for their agriculture purposes.

[English]

(Interruptions)

PROF. SAIFUDDIN SOZ : I want a statement by the Home Minister of India.

[Translation]

SHRI RAM DHAN : Mr. Speaker, 'Dharamchakra Pravartanai' is written just above your chair. Kindly provide protection to it.

[English]

PROF. SAIFUDDIN SOZ : Don't you share my grief on the assassination of Syed Modi ?

MR. SPEAKER : Yes, Sir. Everybody is sad about that.

PROF. SAIFUDDIN SOZ : We should condemn this dastardly killing.

MR. SPEAKER : Naturally it is condemnable. You are right. I agree with you.

PROF. SAIFUDDIN SOZ : The Home Minister should make a statement.

MR. SPEAKER : It is a State subject. State Home Minister is there.

PROF. SAIFUDDIN SOZ : Why not by a resolution of the Lok Sabha ?

(Interruptions)

[Translation]

SHRI RAM DHAN : Shri Narayan Dutt Tewari should resign. (Interruptions) Government of Uttar Pradesh should also resign. Syed Modi has been assassinated there.

[English]

MR. SPEAKER : Dr. A. Kalandhi.

(Interruptions)

SHRI BASUDEB ACHARIA : Why can't you ask them to make a statement today itself because they may alter the record...

[Translation]

MR. SPEAKER : Why are you behaving like this ?

(Interruptions)

[English]

MR. SPEAKER : Only Dr. Kalanidhi's speech will go on record. Nobody else.

(Interruptions)**

DR. A. KALANIDHI (Madras Central) : Mr. Speaker, Sir, I request that the following item may be included in the next week's agenda :

Patients with epilepsy in India face legal hurdles in their daily lives as Indian law equates epilepsy with temporary insanity. As per the Hindu Marriage Act, 1955 and Special Marriage Act, 1954, marriage can be solemnised provided neither party has been subjected to recurrent attacks of insanity or epilepsy and epilepsy provides a ground for divorce.

Equating epilepsy as temporary insanity must not find place in the archaic statute books of India. The word "epilepsy" must be deleted from Hindu Marriage Act and the Special Marriage Act. Epilepsy should not be treated as a ground for divorce. The Government of India should take measures to modify these laws. Hence, I request for a discussion at an early date.

[Translation]

*SHRI HARIHAR SOREN (Keonjhar) : Sir, I request that the following may be included in the next week's agenda :

The State of Orissa is facing serious drought situation. As the people of the State are not much accustomed to the use of wheat, there is heavy demand for subsidised rice in ITDP areas covering 118 blocks in 9 districts. In view of continuance of drought situation, there is also demand for rice in non-ITDP areas as well. With a view to effectively meet the present situation, 70,000 metric tonnes of rice would be required for the State per month. The present allotment of 40,000 metric tonnes of rice is found inadequate for the purpose. As such, I request the Government of India for augmentation of present allotment with effect from 1988-89 financial year to 70,000 metric tonnes per month.

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Speaker, Sir, the bureau-

cracy is the backbone of administrative set up. The strength of the set up depends upon the efficiency of the Government departments. It is the bureaucracy which is and which can be the medium to fulfil the aspirations and meet the justified needs of the society. But it is clear that the present character of bureaucracy has degenerated. The administration is becoming quite lethargic, sluggish and irresponsible and the State Government, therefore, finds itself incapable to translate the spirit of the constitution into action. So it is necessary to make the administration efficient and free from corruption and if needed necessary amendments and modifications in laws should be carried out.

[English]

SHRI MULLAPPALLY RAMACHANDRAN (Cannanore) : Sir, I request that the following may be included in the next week's agenda :

- (i) Quilon train tragedy in which 150 passengers were killed proves that there is utter neglect of railway facilities in Southern region, especially Kerala. There is lack of developmental activity and even normal maintenance work is neglected whether it be repair of railway lines or railway bridges or railway coaches etc. A thorough discussion on the Railway accident at Quilon is, therefore, called for.
- (ii) The staple food of Kerala being rice, people are apprehensive of any reduction in rice quota. It is understood that the Government has reduced the quota of rice for the State of Kerala. Allocation of sufficient quantity of rice to a State like Kerala especially in the lean months is essential. The matter deserves discussion on the floor of this august House.

[Translation]

SHRI SHANTI DHARIWAL (Kota) : Mr. Speaker, Sir, there is scarcity of life saving drugs in the country. Certain drugs are not available when needed. The chemists

**Not recorded.

*Translation of the speech originally delivered in Oriya.

are supplying the drugs manufactured by the company other than those wanted by the consumers and the consumers are being forced to purchase the same. Besides, there has been an unprecedented rise in the prices of drugs. The poor man finds himself almost incapable to get the medical treatment due to this price-rise. Even the treatment of minor diseases like cough and cold need medicines costing not less than Rs. 50. Even then, the patient is not sure that the medicines he is taking are genuine. There is a great discontentment all over the country in this regard. The drug policy of the Government of India needs radical changes. A proper control is needed to be exercised over the Chemists and the drug manufacturing companies. It must be ensured that the life saving drugs are always available in the market. Besides price structure should be reconsidered and efforts should be made to bring down the prices of medicines considerably.

SHRI RAJ KUMAR RAI (Ghosi) : Mr. Speaker, Sir, the river Ganga is not mere a river but is a living story of our country's historical, cultural and religious ups and downs. The dirtiness of this river and its pollution affects the animals, birds, human beings and all other forms of life. Therefore, the Central Government has prepared a draft of a very large scale project with the assistance of the World Bank, for the cleaning of Ganga. However, it has been published in the newspapers and I have also read and come to a conclusion that whatever amount should have been spent on this project is not being spent and much of the expenditure is being made outside the draft proposals. Apart from that, the cleaning operation has not progressed as per the expenditure incurred which has created much resentment among the people.

Hence, I want to demand that a team consisting of senior officers and Members of Parliament should be appointed which will submit a report about the expenditure incurred and whether it has been according to the draft of the project and whether there has been any bungling in it and whether the progress of the cleaning of Ganga is as per its schedule ?

[*English*]

SHRI AJAY MUSHRAN (Jabalpur) : Sir, Bharat Petroleum Corporation, Bombay

are planning to put up a Refinery Unit of 6 million tonnes per annum capacity in Madhya Pradesh since the State is centrally located from distribution point of view. Jabalpur district is most centrally located in India and is industrially backward in spite of five defence installations being located in the district.

The major considerations for finalising the site are rail head, 6,000 litres per day water availability and about 20 MW power, 2,000 acres of land of inferior quality or waste land. Sehora tehsil in Jabalpur provides all ingredients necessary for setting up a Refinery Unit of Bharat Petroleum. From the point of view of checking environmental pollution, generating employment in economically backward area, the land around Sehora tehsil headquarters is ideally suited for the Unit. I urge upon hon. Petroleum Minister to get the area inspected and plan erecting BPC Refinery Unit at Sehora in Jabalpur district of Madhya Pradesh.

[*Translatio.*]

SHRI BALWANT SINGH RAMOO-WALIA (Sangrur) : Mr. Speaker, Sir, the pace of industrial development in Punjab has been obstructed during seventies, the rate of industrial growth in Punjab was 8.8 percent but during the early years of eighties, this rate has come down to 3.8 percent. During the early years, of this decade the number of employment opportunities provided for the unemployed has increased from 2.08 lakhs to 2.38 lakhs. Whereas Punjab was a front-ranker in the industrial field during the last decade, now it has slid down to the tenth position. Therefore, it is essential that in Punjab, facilities for and improvements in the industrial field should be enhanced adequately.

I urge upon the Government to declare Punjab as a 'special area' from the industrial point of view so that Petro-chemical units, Food processing units and electronic industries may be set up there and loans may be provided on a lower rate of interest and through a simplified process.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT) : Sir, I will

place the feelings of the hon. Members before the Business Advisory Committee.

12.20 hrs.

ELECTIONS TO COMMITTEE

[*English*]

(i) **Agricultural and Processed Food Products Export Development Authority**

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : Sir, I beg to move :

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

(ii) **Tobacco Board**

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : On behalf of Shri P.R. Das Munsri, the Minister of State in the Ministry of Commerce, Sir, I beg to move :

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and

4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.22 hrs.

DISCUSSION UNDER RULE 193

[*English*]

Situation arising out of the recent Publication of certain Documents in a National Daily in regard to the alleged Payment of Commission in Connection with the Bofors Contract
—(Contd).

THE MINISTER OF DEFENCE (SHRI K.C. PANT) : Sir, I would like to thank all the hon. Members who have participated in this debate...(*Interruptions*) I am thanking them for the efforts that they have made and not for the effect they have created. But I would particularly like to thank Shri Sathe for his intervention. My friends Opposite interrupted him and made his intervention more effective. I think one of the ways to make our intervention particularly effective is not to interrupt.

PROF. MADHU DANDAVATE (Rajapur) : I want to ask the hon. Speaker one thing. You had promised yesterday that you will go into the records. Have you removed those unparliamentary words? (*Interruptions*)